

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE 18th Feb. 1985

NOTIFICATION  
(INCOME-TAX)

No. 6160 (F.No.197/14/82-IT(AI): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Institute of Rail Transport" for the purpose of the said section for the period covered by the assessment years 1982-83 to 1985-86.

*sl*  
( R. K. TEWARI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Secretary (Traffic), Railway Board, Room No.8, Rail Bhawan, New Delhi.
2. The Commissioner of Income-tax, Delhi-VI, New Delhi, with ref. to his letter D.O.No.CIT/D-VI/TE(120)/64/472, dt.17.8.84.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of D&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Ins.(R&PR), New Delhi (5 copies).
9. Director of Training, I&S, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

*Atma Ram*  
( ATMA RAM )  
SECTION OFFICER  
I.T.(AI) SECTION